GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF LAND RESOURCES

LOK SABHA UNSTARRED QUESTION NO. 2961 TO BE ANSWERED ON 04.01.2018

Status of DILRMP

2961. SHRI SATAV RAJEEV:

SHRI DHANANJAY MAHADIK:

SHRIMATI SUPRIYA SULE:

SHRI MOHITE PATIL VIJAYSINH SHANKARRAO:

DR. HEENA VIJAYKUMAR GAVIT:

DR. J. JAYAVARDHAN:

SHRI P.R. SUNDARAM:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the status of Digital India Land Records Modernization Programme (DILRMP);

(b) the details of number of Land Records which have been modernized and updated, Statewise;

(c) whether the progress of DILRMP has been slow in some States as only few States have made substantial progress on this front, and

(d) if so, the details thereof and the time by which the Government proposes to complete the modernization process, State-wise?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV)

(a) to (d): The erstwhile National Land Records Modernization Programme (NLRMP), a Centrally Sponsored Scheme has been revamped as Digital India Land Records Modernization Programme (DILRMP) as a Central Sector Scheme with effect from 01.04.2016 with 100% funding from the Centre. One or more components of the programme have been sanctioned in 457 districts of 36 States/UTs and an amount of Rs.1393 crore has been released to various States / UTs as on 31.12.2017. A statement [based on Management Information System (MIS)] indicating State / UT-wise status of computerization of land records (CLR) is annexed.

As per the information from MIS, it is evident that States like Gujarat, Haryana, Maharashtra, Himachal Pradesh, Jharkhand, Chhattisgarh, West Bengal, Madhya Pradesh, Odisha, Sikkim and Tripura have made considerable progress, whereas States like Uttarakhand, Uttar Pradesh, Punjab, Telangana, North Eastern States (excluding Tripura and Sikkim) and some UTs have to pick up the progress under sanctioned components.

However, the status of a land record is dynamic in nature and its updation is a continuing process. As per Entry 45 in List II of the Seventh Schedule of the Constitution, 'land' and its management is a State subject. The DILRMP attempts to build upon the commonalities that exist in the arena of land records in the various States to develop an appropriate integrated land information management system across the country, on which the different States can also add State-specific needs as they may deem relevant and appropriate.

Computerization of Land Records (CLR)

S. No.	State	Villages (No)	No of Villages			
			CLR Completed	CLR Ongoing	CLR Not Started	Mutation Computerized
1	2	3	5	- 6	77	8
i	ANDAMAN & NICOBAR	205	204	0	0	204
2	ANDHRA PRADESH	17,563	17,065	154	20	17,201
3	ARUNACHAL PRADESH	5,590	0	0	0	0
4	ASSAM	de 777	13,925	0	2,914	16,654
5	BIHAR	46,368	30,087	8,742	1,329	835
6	CHANDIGARGH	16	6		1	1
7	CHATTISGARH	20,401	18,147	1,224	144.	18,270
8	DADRA & NAGAR HAVELI	72	72	0	0	72
9	DAMAN & DIU	28	22	4	2	26
10	GOA	425	225	157	42	382
11	GUJARAT	18,527	17,861	7	590	15,461
12	HARYANA	1,088	6,583	271	78	6,604
13	HIMACHAL PRADESH	20,694	20,693	1	0	317
14	JAMMU & KASHMIR	3,733	528	0	0	0
15	JHARKHAND	. 52,752	14,617	7,872	1,833	10,798
16	KARNATAKA	18,193	28,191	0	2	0
17	KERALA	: 574	735	17	0	732
18	LAKSHADWEEP	24	24	0	0	0
19	MADHYA PRADESH	55,070	54,634	0	1	17,216
20	MAHARASTRA	44,855	44,331	323	159	44,334
21	MANIPUR	2,743	255	79	0	229
22	MEGHALAYA	6,822	0	0	0	0
23	MIZORAM	326	0	0	6	0
24	NAGALAND	1.501	0	0	0	()
25	NCT OF DELHI	130	0	o	136	0
26	ODISHA	51.581	51,681	0	0	40
27	PUDUCHERRY	130	117	11	0.	128
28	PUNJAB	12,894	12,072	21	30	3,836
29	RAJASTHAN	47,921	46,386	8	1,077	3,788
30	SIKKIM	117	389	0	0	281
31	TAMILNADU	le,721	13,303	21	57	12,649
32	TELANGANA	10,829		1		
33	TRIPURA	391	891	0	53	10,757
34	UTTARAKHAND	17,120		7	166	891
35	UTTAR PRADESH	109,109	105,008			6,377
36	WEST BENGAL	42,191		18	1,501	79,982
	Total	654,087	364,648	19,323	10,194	40,680 308,7 45

Source: http://dilrmp.nic.in/ Dated: 02-Jan-2018 06:33:52 PM

Data Entered / Updated by respective State Government / UT Admin